

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
**RAJYA SABHA**  
**UNSTARRED QUESTION No-3019**  
ANSWERED ON- 22/03/2021

**EXEMPTION OF TOLL AT KOLLAM BYPASS**

3019. SHRI ABDUL WAHAB:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether Government has given permission to collect toll on the newly built Kollam bypass in Kerala;
- (b) if so, the reasons therefor;
- (c) whether State Government of Kerala has sought an exemption in any such collection of toll at Kollam bypass;
- (d) whether Government is ready to give an exemption of collecting toll in Kollam bypass; and
- (e) if not, the reasons therefor?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) & (b) Collection of user Fee for the use of a section of National Highways is strictly as per the applicable National Highways Fee Rules 1997/2008 and provisions of the respective Concession/Contract Agreement. Accordingly Toll Notification for collection of Toll Fee for Kollam bypass was published vide Gazette of India Notification S.O 3132(E) dated 15.09.2020.

(c), (d) & (e) Government of Kerala had requested to stop collection of toll in Kollam bypass on NH 47 (New NH 66) as the State Government does not want to enforce toll for the amount that they have spent for the Project. Central Government has already informed that toll is to be levied as per the Financial Participation Agreement signed between State Govt. of Kerala and M/o RT&H for the Project on 17-01-2014. The Toll Fee at the full rate is to be levied and collected by the Central Government until full realization of the investment (Capital Cost) incurred by the Central Government. Thereafter, the State Government shall continue to levy and collect Toll at rate equal to 40 % of the full Toll Fee rate applicable at that point of time and remit the entire 40 % Toll Fee levied & collected to the Central Government to take care of maintenance expenses as per extant Toll policy norms of the Government.

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